NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH CA No.94/2017

IN

CP NO. 99/2016 RT CP NO.97/Chd/Hry/2017

M/s Aggregate Solutions

...Petitioner.

Vs.

M/s K.K. Buildmart Pvt. Ltd. & Anr.

...Respondents.

Present:

Mr. Anurag Jain, Advocate for the petitioner.

Mr. Rupinder Singh Jhand, Advocate for Mr. Ajit Singh, respondent No.2.

Mr. Rupinder Singh Jhand, Advocate has put in appearance for

Ajit Singh, Director of the Corporate Debtor. Earlier Mr. Jhand filed Power

of Attorney for this Director after the case was received by this Tribunal as

is evident from order dated 21.03.2017. However, it is observed that it is

the Corporate Debtor and not the Director which is the proper contesting

party. Learned counsel, however, seeks short adjournment for having

instruction to appear for the Corporate Debtor.

List the matter for arguments on 24.10.2017. Objections, if any,

alongwith the Power of Attorney for the Corporate Debtor be filed at least

one day before the date fixed with copy advance to the counsel for the

petitioner. Learned counsel for the petitioner has supplied copy of the entire

Paper Book to the learned counsel representing the Director of the

Corporate Debtor. It is made clear that no request for adjournment shall be

entertained.

Sd/-

(Justice R.P. Nagrath) Member (Judicial)

October 09, 2017

arora

CA No.94/2017 IN CP NO. 99/2016 RT CP NO.97/Chd/Hry/2017